

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**ORIGINAL APPLICATION NO:12/2006**

**Friday the 28<sup>th</sup> Day of April, 2006.**

**CORAM:**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN**

K.Haridasan,  
S/o.Kuttappan, Head Clerk/Works Branch,  
Southern Railway,  
Divisional Railway Manager's Office,  
Palghat Division, Palghat. .... Applicant.

By Advocate Shri T.C.G.Swamy

V/s.

1. Union of India, represented by  
The General Manager, Southern Railway,  
Headquarters Office, Park Town P.O.  
Chennai-3.
2. The Divisional Railway Manager,  
Southern Railway, Palghat Division,  
Palghat.
3. The Senior Divisional Engineer(co-ord)  
Southern Railway, Palghat Division,  
Palghat.
4. The Senior Divisional Personnel Officer,  
Southern Railway, Palghat Division,  
Palghat. .... Respondents

**By Advocate Mrs.Sumathi Dandapani**

This OA having come up for hearing on 28<sup>th</sup> day of April,2006 is finally disposed of with following order:-

**(O R D E R)**

**Hon'ble Mrs.Sathi Nair, Vice Chairman.**

**This application is filed to quash the order dated 4/1/2006**

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issued to the applicant terminating his service with immediate effect on the basis of the report of the Scrutiny Committee and hence this application.

On the last date of hearing the learned counsel for applicant had stated that Hon'ble High Court of Kerala had stayed the order and he was directed to produce a copy of the order. He has submitted a copy of the order of High Court of Kerala which is dated 6<sup>th</sup> April, 2006 and staying the operation and implementation of the order dated 2/11/2005 of the Scrutiny Committee for verification of Community Certificate, Thiruvananthapuram and the consequent termination of service of the applicant for a period of three months and the Southern Railway Personnel Branch has issued letter dated 19/4/2006 allowing the applicant to join duty pending disposal of the MA filed by the applicant. On the basis of the above, stay order of the High Court of Kerala, the OA has become infructuous and hence this OA is disposed of with liberty to the applicant to approach the Tribunal if he is not satisfied with the final order. No costs.

Sathi Nair  
Sathi Nair  
Vice Chairman

abp